

(d) The Reserve Bank of India has not yet issued any orders under Section 29(2)(a) and (c) of Foreign Exchange Regulation Act, 1973 in respect of this Company.

Over-invoicing and under-invoicing in Exports and Imports by Coca Cola Export Corporation

1121. SHRI SHASHI BHUSMAN: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 5877 on the 11th April, 1975 regarding over-invoicing and under-invoicing in exports and imports by Coca Cola Export Corporation and state:

(a) whether the required information has since been collected; and

(b) if so, the particulars thereof?

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) and (b). Yes, Sir. According to the information since collected no case of under-invoicing of imports or over-invoicing of exports by M/s. Coca Cola Export Corporation has been noticed in any of the Custom Houses during the last three years. The question of taking any action against this firm, therefore, did not arise.

Bombay Customs House has examined the question of assessable value of imports by M/s. Coca Cola Export Corporation and found that the invoice values of their imports are acceptable.

Regarding the complaint of under-invoicing of exports by this firm, the matter is under examination. Pending investigations, exports by this firm are being allowed provisionally.

World Bank's Assistance for Orissa

1122. SHRI GIRIDHAR GOMANGO: Will the Minister of FINANCE be pleased to state:

(a) whether World Bank has surveyed the feasibility of different developmental projects in Orissa last year;

(b) if so, what are their findings and recommendations; and

(c) the amount agreed to by the World Bank for the State of Orissa and the projects proposed by the Government of Orissa under this scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) Yes, Sir. A World Bank Team has surveyed the feasibility of development projects in the agriculture sector in Orissa last year;

(b) Their final findings and recommendations are yet to be received.

(c) The amounts would be known only after the World Bank has finally appraised the proposed projects later in the year.

Development of Tourist Centres in Orissa

1123. SHRI GIRIDHAR GOMANGO: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the steps taken by Government to develop tourist centres in the Central Sector in Orissa during the years 1974-75 and 1975-76;

(b) the funds allocated to the State by the Centre for the purpose during the year 1975-76; and

(c) whether Government propose to develop the places of tourist attractions in the Districts of Koraput, Ganjam, Keonjhar and Kalahandi?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b). Completion of the youth hostel at Puri, and the enhancement of the environment of the area surrounding the temples at Bhubaneswar and Konark have been included in the Fifth Five Year Plan of the Central Department of Tourism. A master plan of the area surrounding the Sun Temple at Konark prepared by the Town & Country Planning Or-